

**MEDIATION CENTRE , RAJASTHAN HIGH COURT JODHPUR
CAUSE – LIST 27.11.2015**

S.No	NAME OF MEDIATORS <i>Shri/Smt/Ms.</i> <i>(Advocate's)</i>	TYPE OF CASE & No. WITH TITLE OF CASE	NAME OF ADVOCATE Petitioner's	NAME OF ADVOCATE Respondent's
01.	Shri Harish Purohit, Advocate	D.B.Civil Misc.Appeal No.1075/2015,Dushyant Kumar V/s Smt.Pinky	Mr.Dr.Sachin Acharya	Mr.R.S. Chouhan
02	Shri D.S.Udhawat , Advocate	S.B.Civil Second Appeal No.137/2010,Smt.Ratan Devi V/s Smt.Ratan Devi W/o Prem Shankar Dhobi	Mr.S.L.Jain & Abhinav Jain	Mr. I.R.Choudhary
03.	Smt.Meena Kothari,Advocate	S.B.Civil Misc.Transfer Pet.No.73/2015, Smt.Meena Kanwar V/s Himmat Singh	Mr.S.K.Verma	Mr.Sandeep Shah & Ranjeet Singh
04.	Smt.Meena Kothari,Advocate	S.B.Civil Misc.Appeal No.912/2015,M/s Miraj Dev.Limited V/s Ashokaditya Singh Ratore	Mr.Harish Purohit	Mr.Rajat Davi
05.	Shri Prashant Sharma,Retd;D.J.	D.B.Civil Misc.Appeal No.Basant Kumar Verma V/s Hemlata	Mr.Harish Purohit	Mr.Jitenra Choudhary& Rajendra Kataria
06.	Shri Mali Ram Pareek , Advocate	S.B.Civil Misc.transfer Pet.No.59/2015,Sweta V/s Abhishek	Mr.B.S.Charan	Mr.Dr.Sachin Acharya
07.	Shri Murli Dhar Vaishnav,Retd;D.J.	S.B.Civil Revision Pet.No.89/2014,M/s Makrana Marble & Ors.V/s Vinod Kumar &	Mr.Muktesh Maheshwari &R.K.Thanvi , Sr.Adv. Narendra Thanvi	Mr.Ranjeet Joshi

CAUSE – LIST 28.11.2015

S.No	NAME OF MEDIATORS <i>Shri/Smt/Ms.</i> <i>(Advocate's)</i>	TYPE OF CASE & No. WITH TITLE OF CASE	NAME OF ADVOCATE Petitioner's	NAME OF ADVOCATE Respondent's
01.	Shri Rajendra Dadich Advocate	S.B.Civil Misc.Transfer Pet.No.114/2015,Smt. Nirmala V/s Vishal Jain	Mr.R.S.Mankad

CAUSE – LIST 30.11.2015

S.No	NAME OF MEDIATORS <i>Shri/Smt/Ms.</i> <i>(Advocate's)</i>	TYPE OF CASE & No. WITH TITLE OF CASE	NAME OF ADVOCATE Petitioner's	NAME OF ADVOCATE Respondent's
01.	Shri Danpat Choudhary ,Advocate	S.B.Civil Misc.Transfer Pet.No.105/2015,Smt. Renu V/s Babulal	Mr.N.A. Rajpurohit

DY. SECRETARY

RAJ. STATE LEGAL SERVICES AUTHORITY JODHPUR

" Help The Needy -- Timely Help May Create History "